IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 631 of 2017

Chetman Kumar ….. Appellant

Versus

Narendra Butala & Another ….. Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Appellant : Mr. Mahesh Tewari, Advocate.
For the State : Mr. Ravi Prakash Mishra, A.C. to A.A.G.-II.

19/Dated: 11/09/2020

When the matter is taken up, learned counsel, Mr. Ravi Prakash Mishra, A.C. to A.A.G-II has prayed for an adjournment on the ground that A.A.G-II has some personal difficulties in assisting the court today.

Prayer is allowed.

However, it is made clear that previous order, which has been passed in presence of Circle Officer, Ranchi, has not been complied, even though the land belongs to *khasmahal.*

The adjournment is only given to accommodate the counsel, but non-compliance of the order by the officer is a serious matter to be looked into.

It is made clear that if on the next date, the order passed by this Court is not complied by the Circle Officer, this Court may seek assistance of Deputy Commissioner, Ranchi and Land Revenue Secretary Jharkhand, Ranchi.

Learned counsel for the State is directed to bring this case into the notice of the Chief Secretary, Government of Jharkhand, Ranchi.

Put up this case after four weeks.

(Kailash Prasad Deo, J.)

Sunil-Jay/